

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**  
**PRESENT**  
**THE HONOURABLE MR.JUSTICE N.NAGARESH**  
**FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942**  
**WP(C) NO. 165 OF 2020**

**Petitioner:-**

Sheeba Benny, aged 46, W/o. Benny,  
Alappat House, Edamuttom Desom,  
Valappad Village, Chavakkad Taluk,  
Thrissur District.

By Adv. Sri. T.N. Manoj

**Respondents :**

State of Bank of India, RASMEC, Irinjalakuda,  
1st floor, Govinda Menon Smaraka Building,  
Nada, Irinjalakuda, Thrissur District 680 121  
Represented by its Manager.

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

**ORDER**

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***Dated this the 24<sup>th</sup> day of April, 2020***

Learned Standing Counsel appearing for the State Bank of India submits that though auction proceedings were initiated as per Ext.P2, due to Lock Down, they are not proceeding with auction for the time being. The Standing Counsel submits that they will not be proceeding with Ext.P2 till the Lock Down is lifted. This submission is recorded.

Post on 18.05.2020.

**N. NAGARESH, JUDGE**

aks/24.04.2020

**Appendix**

**Petitioner's Exhibits:**

**Exhibit P1** : True copy of the order of the Court of the Chief Judicial Magistrate Court at Thrissur dated 07.12.2019 along with the schedule of the vehicle attached to the said order.

**Exhibit P2** : True copy of the notice dated 19.03.2020 issued to the petitioner by the respondent bank.